

exchanges and 375 electro-mechanical exchanges in Andhra Pradesh Circle as per enclosed.

(b) Number of new exchanges proposed to be set up in the State, district-wise, during 1996-97 are furnished below :

S.No.	Name of District	No. of New exchanges proposed.
1.	Hyderabad	17
2.	Rangareddy	2
3.	Guntur	1
4.	Krishna	1
5.	Nellore	1
6.	Visakhapatnam	1
Total (in State)		23

The programme for 1997-98 is yet to be formulated.

STATEMENT

Andhra Pradesh Telecom.

Number of Telephone Exchanges Operating as on 30.6.1996.

S. No.	District Name	Number of Electronic Exchanges	Number of Electro-mechanical Exchanges
1	2	3	4
1.	Adilabad	49	0
2.	Ananthapur	81	51
3.	Chittoor	101	34
4.	Cuddapah	71	14
5.	East Godavari	107	6
6.	Guntur	113	5
7.	Hyderabad	43	6
8.	Karimnagar	62	40
9.	Khammam	77	0
10.	Krishna	114	10
11.	Kurnool	102	17
12.	Mahbubnagar	71	32
13.	Medak	60	29
14.	Nalgonda	65	10
15.	Nellore	69	24
16.	Nizamabad	45	31
17.	Prakasam	57	22
18.	Rangareddy	68	0
19.	Srikakulam	50	0
20.	Visakhapatnam	55	11

1	2	3	4
21.	Vizianagaram	44	1
22.	Warangal	45	28
23.	West Godavari	134	4
Total		1683	375

Recommendations made by the State Welfare Ministers

2404. SHRI K.S.R. MURTHY : Will the Minister of WELFARE be pleased to state :

(a) the details of the recommendations made by the State Welfare Ministers for the welfare of minorities since January 1993 till date;

(b) the recommendations out of them implemented so far; and

(c) the reasons for not implementing the rest recommendations?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) and (b). As given in the statement attached.

(c) Does not arise.

STATEMENT

Recommendations made by State Welfare Ministers who met on 2-3, Feb., 1996.

Brief details of Recommendation	Action taken for implementation
1	2
1. Multi sectoral plans may be prepared for identified minorities concentration districts expeditiously.	1. The scheme of preparation of multi sectoral development plans for minorities concentration districts has been launched in March, 1996.
2. To ensure the speedy payment of ex-gratia to the victims of communal riots, Distt. Collectors may be authorised to draw money from treasury under TR 27 to be recouped by appropriate budgetary allocation.	2. Necessary guidelines have already been issued to States/UTs.
3. Steps may be taken for the effective	3. Steps are being taken to ensure the

1	2
monitoring of the accrual of benefits to Minorities under various educational, developmental and poverty alleviation programmes.	flow of data on this aspect from various Central Ministries/ Deptts. and States/ UTs to effectively monitor flow of benefits to minorities.
4. State/UTs have been asked to start special physical training programmes for eligible minority candidates to enable them to compete on equal terms with others in respect of recruitment of Police personnel in State/ UTs.	4. N e c e s s a r y instructions have already been issued to States/UTs in this regard.
5. Strengthening of State level Channelising Agencies of National level Development and Finance Corporation.	5. The matter is under considered of the Government.
6. The existing 15-Point Programme may be recast/updated quickly for effectively implementation.	6. The proposal is under consideration of the Govt. However, the emphasis in on the e f f e c t i v e implementation and monitoring of existing programme for the time being.

Import of Jelly Filled Cables

2405. SHRI MOHAN RAWALE : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the department of telecommunications imported underground jelly-filled cables in 1989 for use by Mahanagar Telephone Nigam Limited, Mumbai;

(b) if so, the details thereof;

(c) whether survey of the imported goods revealed that about 70 percent of the cable drums were damaged;

(d) if so, the value of the damaged goods;

(e) whether a claim has since been filed with the insurance company in this regard;

(f) if so, the details thereof;

(g) if not, the reasons therefor; and

(h) the reaction of the Government thereto?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) Yes, Sir.

(b) A total of 930.5 km of Cable in different sizes was ordered for MTNL, Mumbai out of which 477.589 km was diverted to MTNL, Delhi.

(c) No, Sir.

Out of total quantity 930.5 Kms, only quantity of 37.25 Km's was damaged i.e., about 4 percent.

(d), Rs. 6,38,24,578/-

(e) Yes, Sir.

(f) Claim has not been settled yet.

(g) M/s. Oriental Insurance Co. did not accept the liability against the loss.

(h) Since the claim was not accepted, the suit was filed by MTNL in High Court Mumbai vide High Court OOCJ Suit No. 3955 of 1990 and OOCJ Suit No. 3885 of 1990 against Shipping Corpn. of India and M/s. Oriental Insurance Co. to recover the cost of the damaged cables.

[Translation]

Vigilance Cases

2406. SHRI PAWAN DIWAN :

SHRI MAHESH KUMAR M. KANODIA :

Will the Minister of FOOD be pleased to state :

(a) the number of officials involved in vigilance cases in the headquarters and Zonal officers of Food Corporation of India during each of the last two years and current year; and

(b) the details of the action taken or proposed to be taken by the Government against guilty officials?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) :

(a) Statement - I showing number of vigilance cases against the officials of FCI Headquarters and its Zonal Offices during the last 2 years and the current year is attached.

(b) Details with regard to action taken against the officials found guilty are indicated in the attached Statement-II. Departmental enquiries against officials are initiated after allegations are prima facie established and disciplinary action is possible only after conclusion of the enquiries.